

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 113 of 2014 in
D.F.R. No. 2351 of 2013

Dated : 4th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Indian Power Corporation Ltd. Appellant (s)
Versus
West Bengal Electricity Regulatory CommissionRespondent (s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Debnath Ghosh
Ms. Abhisar

Counsel for the Respondent(s) : Mr. C.K. Rai

ORDER

I.A. No. 113 of 2014
(Appl. for condonation of delay)

This is an Application to condone the delay of 40 days in refileing the Appeal. Though some reasons have been given for the delay, we deem it fit to condone the delay on payment of some costs. Accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs.15,000/- (rupees fifteen thousand only) to a charitable organization, namely, "**Blind Person's Association, S.B. Ac. No. 0143010101125 with United Bank of India, Garia Branch, Kolkata**" within one week.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **11.03.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt